

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
Cont. A No. 03/JPR/2024
CP No. (IB)- 39(PB)2018
Under Section 7 of IBC, 2016

In the matter of:

The Administrator of Specified Undertaking of Unit Trust of India & Anr.
...Financial Creditor/Applicant

Versus

Modern Syntex (India) Ltd. **...Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant	:	Partha Sarthy Sarkar, Adv.
For the CoC	:	Deeptakriti Verma, Adv.
For the RP	:	Ritika Gaur, Adv.

ORDER

Heard Mr. Partha Sarthy Sarkar, Adv. appearing on behalf of the Applicant.

This is an application under Section 425 of Company Act, 2013 filed by the Erstwhile RP against Committee of Creditors (CoC) of Modern Syntex (India) Ltd. Learned counsel for the Applicant will convince this bench whether such an application lies against the group of companies or filed against the individuals who are responsible for disobedience of any order of the Adjudicating Authority.

List the matter for clarification on 05.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 28, 2024